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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 887/99

DATE OF ORDER : 06-05-1999

Between :-

1. P. Poornachandra Rao	5. T. Venkatachalam
2. D. Surya Prakash	6. Liakathu Ali Khan
3. M. Sreedhara Reddy	7. Mohammad Riazur Rahiman
4. K. Subramanyam	... Applicants

And

1. General Manager, SC Rlys,  
Rail Nilayam, Sec'bad.
2. Sr. Divisional Personnel Officer,  
SC Rlys, Guntakal.
3. Sr. Divisional Engineer (SW),  
SC Rlys, Guntakal.
4. Union of India rep. by Secretary,  
Railway Board, 8 Rail Bhawan, New Delhi.
5. Chairman, Railway Recruitment Board,  
18 Miller Road, Bangalore-46.

... Respondents

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Counsel for the Applicants : Shri PP Vittal

Counsel for the Respondents : Shri N. R. Durga

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CORAM:

THE HON'BLE SHRI H. PAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Sri PPVittal for the applicant and Sri NR Devaraj for the Respondents.

2. The facts of this case are identical to those contained in OA 661/99 which was disposed of on 29.4.1999.

3. The following directions were given in the said OA :-

"The applicant if so advised, may submit a detailed representation to the impugned show cause notice dt.21.4.1999 within the stipulated time. If such a representation is received from the applicant within the stipulated time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant.

4. It is directed that the above instructions will be followed in the present OA as well. Thus the OA is disposed of with no order as to costs.

Hans

(B.S.JAI PARAMESHWAR)

40229

Member (J)

H.R.JAI

(H.RAJENDRA PRASAD)

Member (A)

Dated: 6th May, 1999  
Dictated in Open Court.

Avl/  
7.5.99

avl/

1st and IIInd Court.

Copy to:

1. HDMC
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

Typed By  
Compared by

Checked by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE-CHAIRMAN

THE HON'BLE B. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE R. RANGARAJAN:  
MEMBER (A)

THE HON'BLE MR. B. S. DAI PARAMESHWAR:  
MEMBER (J)

DATED: 6-5-99

ORDER/JUDGMENT

M.A./PLATE P.NO.

IN  
C.A.NO : 887199

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

